

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI-5

O.A. No. 101 of 1997

Date of decision 9.1.1999

Shri Munindra Mahanta

PETITIONER(S)

Mr. H.D.Kalita

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. A. Deb Roy, Sr. C.G.S.C.

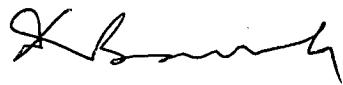
ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 101 of 1997

Date of Order : This the 9th day of January, 1999.

Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.

Shri Munindra Mahanta,
Son of late Sachindra Nath Mahanta,
Village-Tamulpur,
P.O. & P.S. Tamulpur,
District-Nalbari, Assam.

... Applicant

By Advocate Mr. H.D. Kalita.

-versus-

1. Union of India,
Represented by the Secretary to
the Government of India,
Ministry of Communication,
Department of Telecommunication,
New Delhi.
2. Assistant Director General (STN),
Government of India,
Department of Telecommunication,
STN Section,
New Delhi.
3. Divisional Engineer (Plg & Admn)
Office of the TDM,
Guwahati-7
4. Telecom Divisional Manager,
Ulubari,
Guwahati-7.
5. Divisional Engineer,
Optical Fibre Cable Project,
Chenikuthi,
Guwahati-7

.... Respondents

By Advocate Mr. A. Deb Roy, Sr. C.G.S.C.

O R D E R

BARUAH J(V.C.)

DY
This application has been filed by the applicant seeking certain directions to the respondents.

Contd...

The case of the applicant is that he was a casual worker and worked as such from 1.1.1988 to 31.3.1996.

According to the applicant his case is covered under the scheme. In spite of that the respondents have not given him temporary status as per the scheme. Hence the present application.

2. Heard Mr. H.D.Kalita, learned counsel appearing on behalf of the applicant and Mr. A.Deb Roy, learned Sr. C.G.S.C. appearing on behalf of the respondents.

3. On hearing the counsel for the parties I dispose of this application with direction to the respondents to consider the case of the applicant and if he comes under the scheme and if he is entitled to the benefit of the scheme, he shall be given such benefits including temporary status. This must be done as early as possible at any rate within a period of three months from today.

Considering the facts and circumstances of the case, I, however make no order as to costs.


(D.N.BARUAH)
Vice-Chairman